

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5718
ANSWERED ON:16.05.2007
EMIGRATION PERMISSION TO WOMEN
Dhotre Shri Sanjay Shamrao;Gawali Smt. Bhavana Pundlikrao

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the National Commission for Women has recommended for fixing the minimum age limit at 21 years instead of 30 years for grant of emigration permission to women working as domestic maids in foreign countries;
- (b) if so, the details thereof; (
- (c) whether the Commission has also recommended for security, minimum wage, accommodation, health facilities, fixing working hours and determining other conditions related to job of women employee in foreign countries; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) to (d) Yes Sir. The National Commission for Women has recommended for fixing minimum age limit as 21 years instead of 30 years for granting emigration permission for seeking employment in a foreign country subject to the following conditions: (i) total ban on minors migrating for any form of work/employment to foreign countries (ii) protection to women employed in foreign countries to ensure minimum wage, housing, medical facilities, working hours and other conditions of service and a sound mechanism for grievance redressal against ill-treatment and sexual exploitation (iii) utilization of welfare fund for providing legal representation to women who are victim of sexual abuse and trafficking (iv) strict action against recruiting agents or any person if they are found to traffic young girls under guise of domestic or any other work (v) establishing women/gender cells in embassies abroa (vi) compulsory orientation and awareness programme for domestic maids.